

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

NO: LOK/INQ/14-A/539/2014/ARE-1

Multistoreyed Building,  
Dr.B.R.Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 18/08/2016.

**RECOMMENDATION**

Sub: Departmental Inquiry against Sriyuths:

- (1) Zaheeruddin, Junior Engineer,  
Panchayat Raj Engineering Sub-Division,  
Manvi,
- (2) G.N. Prakash, the then Assistant Executive  
Engineer, Panchayat Raj Engineering Sub-  
Division, Manvi and
- (3) K. Shankar, In-charge Executive Engineer,  
Panchayat Raj Engineering Division, Raichur –  
reg.

Ref: 1) Government Order No. ಗ್ರಾಅಪ/73/ಇಎನ್‌ಕಯ್ಯ/14  
Bangalore, dated 13/10/2014.

2) Nomination Order No. LOK/INQ/14-A/  
539/2014 dated 21/10/2014 of Hon'ble  
Upalokayukta-1, State of Karnataka,  
Bangalore.

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The Government by its Order dated 13/10/2014, initiated the disciplinary proceedings against Sriyuths: (1) Zaheeruddin, Junior Engineer, Panchayat Raj Engineering Sub-Division, Manvi, (2) G.N. Prakash, the then Assistant Executive Engineer, Panchayat Raj Engineering Sub-Division, Manvi and (3) K. Shankar, In-charge Executive Engineer, Panchayat Raj Engineering Division, Raichur (hereinafter referred to as Delinquent Government Officials, for short as '**DGO-1**', '**DGO-2**' and '**DGO-3**'

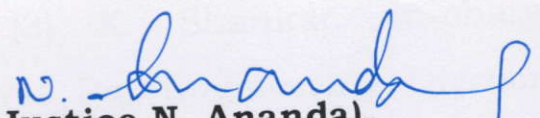
respectively) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/539/2014 dated 21/10/2014 nominated Additional Registrar of Enquiries-(1), Karnataka Lokayukta, Bangalore, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against the DGOs for the alleged charge of misconduct, said to have been committed by them.
3. DGOs 1 to 3 were tried for the following charge:

“While you DGO.1 Sri Zaheeruddin – working as J.E., you DGO.2 Sri G.N. Prakash, working as AEE and you DGO.3 Sri K. Shankar working as In charge Executive Engineer in Zilla Panchayath Engineering Sub-Division, Manvi, Raichur District, have constructed only one four-way stand-post as against five and that has also become useless and thereby you DGOs caused loss of ₹60,264/- and thereby you DGOs failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966”.
4. The Inquiry Officer (Additional Registrar of Enquiries-1) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has proved afore-stated charge against DGOs 1 to 3.

5. On re-consideration of the oral and documentary evidence, I do not find any reason to differ with the findings recorded by the Inquiry Officer.
6. The Inquiry Officer has held that the Measurement Book is cooked up document and scheme of work was modified without actually preparing a modified estimate indicating the cost of revised scheme. DGOs 1 to 3 have misused their position and misappropriated the government funds and caused financial loss of ₹60,264/-.
7. Having regard to the nature of charge proved against DGOs 1 to 3, it is hereby recommended to impose penalty of **“with-holding four annual increments with cumulative effect on DGOs 1 to 3 and to recover financial loss of ₹60,264/- in equal proportions from DGOs 1 to 3”**.
8. As per the 1<sup>st</sup> oral statement furnished by DGOs 1 to 3 and Report of Inquiry Officer, DGOs 1 to 3 are due to retire from service on 31/07/2030, 30/06/2024 and 31/05/2025 respectively.
9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(Justice N. Ananda),  
Upalokayukta-I,  
State of Karnataka,  
Bengaluru. 18/8